

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III(Special Bench)

Item No.316
239/252/ND/2022

IN THE MATTER OF:

Economics Buildtech Pvt Ltd

.... **APPELLANT**

Vs.

ROC

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 04.09.2023

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Awnish Kumar, Advocate

For the AROC : Ms. Mitika, AROC

ORDER

Heard Ld. Counsel appearing on behalf of Appellant. The Report of ROC is on record. However, the report of the Income Tax Department is still awaited. Ld. Counsel for the Appellant requested for ten days' time to file an undertaking regarding the submission and demand raised by the Income Tax Department. Ld. Counsel for the Appellant is directed to file an undertaking within ten days' time.

List the matter on **30.10.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)**